

26.08.2020

Joined through Video conferencing at 11.40 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Sachin.

Present : Ld. APP for the State has joined the meeting through Cisco Webex.
Mr. Ankit, Ld. Counsel for applicant/accused joined through Cisco Webex.

Reply of IO to the bail application has been filed electronically.
Copy of same has been sent to Ld. Counsel for accused.

It is submitted by Ld. Counsel for accused that wrong report has been filed by IO as accused has been shown to involve in 36 cases. However, accused has already been released in most of the cases. So, counsel for accused requested that detailed report be called from IO regarding the exact/present status of the FIRs mentioned in the report.

Heard. Record perused.

Let notice be issued to IO with direction to file detailed report regarding the present status of other FIRs in which accused is alleged to be involved for 29.08.2020.

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

26.08.2020

Joined through Video conferencing at 11.15 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for the State has joined the meeting through Cisco Webex.

Mr. Vinay Tyagi, Id. Counsel for accused has joined the meeting through Cisco Webex.

An application for providing the copy of charge-sheet has been filed physically by Id. Counsel for accused as accused is lying in J/C and matter is fixed for 03.11.2020.

Heard on the application.

As no authorization/ vakalatnama has been filed by Ld. Counsel on behalf of accused and cognizance has also not been taken in the present matter, so, the present application stands dismissed.

Ld. Counsel for accused is at liberty to inspect the case file after moving appropriate application with proper authorization/ vakalatnama.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 329/2020 & 330/2020
PS – Civil Lines
U/s 25/54/59 Arms Act
State Vs Sachin Nagar

26.08.2020

Joined through Video conferencing at 10.45 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Sachin Nagar.

Present : Ld. APP for the State joined the meeting through Cisco Webex.

Mr. Avinash Lakhanpal, Id. Counsel for applicant/accused joined through Cisco Webex.

Vide this common order, I shall dispose off two separate applications for grant of bail to the applicant/accused moved electronically in abovesaid both FIRs.

Ld. Counsel for accused has submitted that 2 FIRs under Arms Act have been registered against the accused pertaining to the same incident/recovery. It is further submitted by Ld. Counsel for accused that brother of accused has also been arrested in both FIRs.

Reply of IO has been filed electronically. Perusal of reply shows that 2 FIRs have been registered regarding same incident/recovery.

Let notice be issued to IO/SHO with direction to file a report as to how 2 FIRs have been registered regarding one incident/recovery for **27.08.2020.**

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 165/18
PS – Civil Lines
U/s 392/34 IPC
State Vs Bhola @ Sunil

26.08.2020

Joined through Video conferencing at 11.10 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for the State joined through Cisco Webex.

Mr. Mohd. Yusuf, Ld. Counsel for accused Bhola @ Sunil.

Report to the present application has been filed physically by concerned Jail Superintendent. Copy of same has been sent to Ld. Counsel for accused through Whats App.

At this stage, Ld. Counsel for accused wants to withdraw the present application.

Heard. Request is allowed. Application is disposed off as withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to Ld. Counsel for accused. The printout of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 320/08
PS – Civil Lines
Case No. 302654/16
State Vs Purna Nand Yadav

26.08.2020

Joined through Video conferencing at 11.4 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for the State joined the meeting through Cisco Webex.

Mr. Manoj Kumar Verma, Id. Counsel for accused joined the meeting through Cisco Webex.

Be put up for purpose already fixed on **21.11.2020.**

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 20330/18
PS – Civil Lines
Case No. 1175/2020
State Vs Surjeet Singh

26.08.2020

None has joined meeting through Cisco webex.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Be put up for purpose already fixed/ further proceedings on

20.11.2020.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 35/19
PS – Civil Lines
Case No. 884/2020
State Vs Vikash Kumar Verma

26.08.2020

None has joined meeting through Cisco webex.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Be put up for purpose already fixed/ further proceedings on

20.11.2020.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 157/19
PS – Civil Lines
Case No. 883/2020
State VS Gaurav @ Sonu

26.08.2020

None has joined meeting through Cisco webex.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Be put up for purpose already fixed/ further proceedings on

20.11.2020.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)
MM-06(C)/THC/Delhi/26.08.2020

26.08.2020

Joined through Video conferencing at 10.45 am.

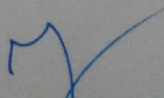
The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.
This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of
accused Sumit.

Present : Ld. APP for the State joined the meeting through Cisco Webex.
Mr. Nittin Gupta, ld. Counsel for applicant/accused joined through
Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 17.08.2020. Ld. Counsel argued that accused has been falsely implicated in the present case as accused was lying in J/C since 07.08.2020 in another case. He further argued that nothing has been recovered from the possession/at the instance of accused and accused has been apprehended on the disclosure statement of co-accused Sanjay. He further argued that accused has been falsely implicated in other cases as well. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that accused has refused to participate in TIP proceedings and accused is involved in some other cases. Accused Sumit was arrested when he was going on scooty. After the present incident, he was intercepted at Outer Ring Road near Red Fort. CCTV footage shows that accused Sumit and Rohan were intercepted on a scooty by the police over the flyover behind Shanti Van, Outer Ring Road, Delhi.

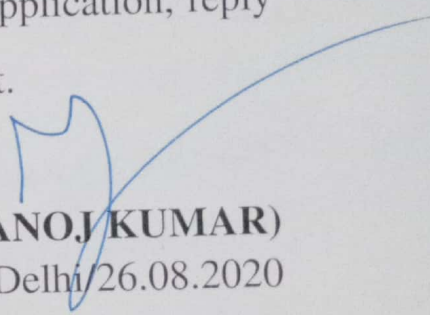
Submissions heard. Perused.



The robbed amount was later on recovered from one Pawan Kumar who is a official of Delhi Police. An FIR was registered u/s 392/394/411/34 IPC and Section 394 IPC entails imprisonment up to life. Accused is involved in other cases. Thus, considering the gravity of alleged offences, seriousness of alleged allegations and also antecedents of the accused, I am not inclined to grant bail to the accused at this stage. Hence, the present bail application stands dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.


(**MANOJ KUMAR**)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 107/13
PS – Sadar Bazar
Case No. 14141/19

26.08.2020

None has joined meeting through Cisco webex.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Be put up for purpose already fixed/ further proceedings on

20.11.2020.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(**MANOJ KUMAR**)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 648/19
PS – Sadar Bazar
Case No. 14142/19

26.08.2020

None has joined meeting through Cisco webex.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Be put up for purpose already fixed/ further proceedings on

20.11.2020.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 461/19
PS – Sadar Bazar
Case No. 1176/2020
State Vs Shakib

26.08.2020

None has joined meeting through Cisco webex.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Be put up for purpose already fixed/ further proceedings on

20.11.2020.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

FIR No. 786/19
PS – Sadar Bazar
Case No. 1180/2020
State Vs Laxmi

26.08.2020


None has joined meeting through Cisco webex.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Be put up for purpose already fixed/ further proceedings on
20.11.2020.

One copy of order be uploaded on CIS. A printout of the order be
tagged with the main case file.


(MANOJ KUMAR)
MM-06(C)/THC/Delhi/26.08.2020

FIR No. 188/19
PS – Sadar Bazar
Case No. 1181/2020
State Vs. Annu

26.08.2020

None has joined meeting through Cisco webex.

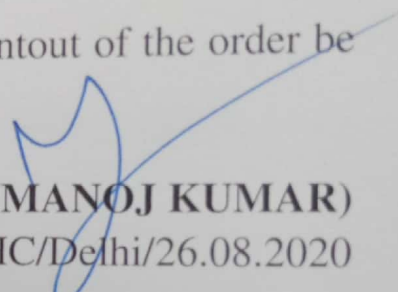
The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Be put up for purpose already fixed/ further proceedings on

20.11.2020.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

Mohd. Rehan Vs State.

26.08.2020

Joined through Video conferencing at 11.30 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Miscellaneous application has been taken up today as inadvertently it was not taken up on 24.08.2020.

Present : Mr. Mohd. Yusuf, Ld. Counsel for complainant joined the meeting through Cisco Webex.

Report on behalf of SHO has been filed electronically. Copy of same has been sent to Ld. Counsel for complainant.

At this stage, Ld. Counsel for complainant wants to withdraw the present application.

Heard. Request is allowed. Application is disposed off as withdrawn.

One copy of order be uploaded on Delhi District Court website. The printout of the application and the order be kept for records.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

26.08.2020

Joined through Video conferencing at 11.30 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Mr. S.M. Jamal, Ld. Counsel for complainant joined the meeting through Cisco Webex.

Be put up for purpose already fixed on **18.12.2020.**

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020

Feroz Ahmed Vs Amrit Pal Singh @ Pali
PS – Sadar Bazar
Case No. 13085/19

26.08.2020

Joined through Video conferencing at 11.00 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Complainant joined the meeting through Cisco Webex.

No report has been filed by concerned SHO.

Perusal of file shows that despite repeated directions, SHO has not enquired into the matter and no report has been filed by him till date.

Under these circumstances, let fresh notice be issued to concerned SHO with direction to enquire into the matter and file the detailed report as per the directions of Hon'ble Supreme Court in case titled as "Lalita Kumari Vs State."

Be put up for 26.09.2020.

Copy of this order be also sent to concerned DCP for compliance.

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(**MANOJ KUMAR**)
MM-06(C)/THC/Delhi/26.08.2020

FIR No. 313/17
PS – Sadar Bazar
Case No. 3051/18
State Vs Nawab Singh

26.08.2020

Joined through Video conferencing at 10.30 am.

The undersigned is looking after the work of Link Court of Ms. Tista Shah, Ld. MM.

Present : Ld. APP for the State joined the meeting through Cisco Webex.
Accused Nawab Singh with his Ld. Counsel Mr. Durgesh Rao
joined the meeting through Cisco Webex.

Be put up for purpose already fixed on 18.12.2020.

One copy of order be uploaded on CIS. A printout of the order be
tagged with the main case file.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/26.08.2020